

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH ALLAHABAD.

R.A.NO. * 100 of 2001

IN

O.A.No. 271 of 1993

Mangru s/o Larkhur

Versus

Union of India and others.

This Review application has been filed by the
respondents against order/judgement dated 9-4-2001
passed by :

Hon'ble Mr.Justice R.R.K.Trivedi ,V.C.

Hon'ble Mr.S.Dayal , A.M.

This is in order . It may be placed before
Hon'ble Members.


Dealing Clerk.

By Circulation

for order to List.

Section Officer (Judicial)

Dy.Registrar.

Hon. V.C.

(1)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

M.A. NO. 480 2002

R.A. NO. 100 of 2001

IN

O.A. No. 271 of 1993

Mangru s/o Larkhur

Versus

Union of India and others.

Application for condonation of delay.

Review petitioners most respectfully submit as under:

1. That the copy of final order/judgement dated 9-4-2001 was received on 02-07-2001 and thereafter it was send to the concerned railway Administration.

2. That the Railway Administration while implementing the judgement of the Hon'ble Tribunal it came to notice that the age of superanuation of Central Government Employees including Railway is being & different than the age of super anuation of the applicant as it comes in view of the judgement of the Hon'ble Tribunal.

3. That for the reasons stated above the Railway Administration decided to move the instant review application and instructed its counsel for the same. All these things took time in preferring review application.

4. That the delay caused in preferring the review application is not deliberate and it may kindly be condoned.

PRAYER

In view of the facts and circumstances stated above Hon'ble Tribunal may kindly condone the delay caused in moving the instant the application.

Date:-

G.R.A